

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:186

ANSWERED ON:06.12.2005

TERRORIST ATTACK ON AYODHYA

Adityanath Yogi Shri ;Ahir Shri Hansraj Gangaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether investigation of the terrorist attack on Ram Janam Bhoomi at Ayodhya that took place, in July, 2005 has been completed;
- (b) if so, the details in this regard;
- (c) the action being taken by the Government against the persons found responsible in this regard;
- (d) whether the Union Government provides assistance to States for the security arrangements in the religious places, vital installations and places of national importance in the country;
- (e) if so, the details of the funds allocated during each of the last three years, State-wise;
- (f) whether there is any proposal to declare such places particularly Ayodhya complex as no fly zone; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL)

(a) to (c) As per the report received from the Government of Uttar Pradesh, a case was registered by the State Police on 5.7.2005 in Cr.No. 157/05 u/s 147, 148, 149, 307, 353, 153, 153A, 153B, 295, 120B I PC, Section 7 of Criminal Law Amendment Act and Section 4 of Lok Sampati Kshati Nivaran Adhinyam in Police Station Ram Janam Bhoomi, Ayodhya, Faizabad in connection with the terrorist attack on Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya. Five persons have been arrested in this case so far. Charge sheet No. 12/2005 dated 15.10.2005 has been filed in court against the five accused persons. The investigation is in progress.

(d) and (e) `Police` and `Public Order` are State subjects as per the Seventh Schedule to the Constitution of India. Therefore, the responsibility for maintaining law and order and making security arrangements including that of religious places, vital installation and places of national importance rests with the State Government. However in the wake of the terrorist attack on the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya, the Government of Uttar Pradesh has prepared revised security schemes to further strengthen the security of four complexes in Uttar Pradesh viz the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya, Kashi Vishwanath Temple- Gyanvapi Mosque at Varanasi, Krishna Janam Bhoomi-Shahi Idgah Mosque at Mathura and the Taj Mahal at Agra, it has been decided that the Union Government will provide assistance to the Government of Uttar Pradesh towards meeting the cost of construction and equipments as projected in the revised security schemes. So far as the Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya is concerned, Rs. 7.32 crore will be provided, in full, for meeting the expenditure on construction and equipment under the Scheme for Protection and Upkeep of the Acquired Property at Ayodhya since as per the Supreme Court order, the Government of India is duty bound to maintain status quo in the area acquired under the Acquisition of Certain Area at Ayodhya Act 1993. With respect to the other three complexes at Varanasi, Mathura and Agra, the cost of construction and equipment which works out to be Rs. 12.59 crore, will be shared by the Union and the State Government in the ratio of 75% and 25% and funded under the Police Modernization Scheme. The Government of Uttar Pradesh will provide the security personnel required under the schemes and bear the expenditure on man power for all the four complexes.

(f) and (g) No such proposal is presently being considered.